

(5)

Central Administrative Tribunal
Principal Bench

O.A.No.2066/98

Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this the 5th day of January, 1999

Harish K. Dogra
Consul General of India
Consulate General of India
Istanbul (Turkey). ... Applicant

(Ms. Meeta, proxy of Shri Hari Prakash, Advocate)

Vs.

1. Union of India through
Foreign Secretary
M/o External Affairs
Govt. of India.
2. Foreign Service Board Members
South Block
New Delhi. ... Respondents

(By Shri V.S.R.Krishna, Advocate)

O R D E R (Oral)

Hon'ble Shri R.K.Ahooja, Member(A)

The applicant, who is presently posted as Consul General of India in Istanbul, Turkey, is aggrieved by the order passed by the respondents Annexure-A1 posting him to Caracas and directed him to proceed forthwith to his new place of posting.

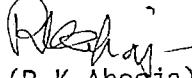
2. When the matter came up for admission, the respondents were directed to file a reply and in the meantime to maintain status-quo of the applicant.

3. Today when the matter came up for hearing, Shri V.S.R.Krishna, learned counsel for the respondents produced a copy of the Telex Message from the Ministry of External Affairs to the Indian Embassy, Caracas. In that the following has been stated in respect of the applicant:

JK

"II Shri Harish Dogra's posting to Caracas stands cancelled. His request for an extension till June, 1999 in Istanbul for educational reasons has been approved. He should return to Headquarters by end June 1999."

4. I find that as relief sought for by the applicant has been granted by the respondents, the OA has become infructuous. It is disposed of accordingly. No costs.


(R.K. Ahooja)
Member(A)

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